

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

108. I.A. 2896/2021,

I.A. 53/2024 in

C.P.(IB)-2641(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **03.05.2024**

NAME OF THE PARTIES: Ratan India Fnance Pvt Ltd

V/s.

Sneh Sadan Traders & Agents Ltd

**Appearance**

**For RP:** Adv. Ajinkya Kurdukar

**For Respondent:** Adv. Harshni Shah i/b Adv. Dhruti Chheda for R-11, R-12 & R-13 is present through VC.

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A.2896/2021**

After hearing Ld. Counsel for the Liquidator, we consider just and proper to issue summons to R-2 and R-3. Let R-2 and R-3 to be present physically on the next date of hearing on **27.06.2024**.

**I.A.53/2024**

Ld. Counsel for R-11, R-12 and R-13 is present through VC and submits that Directors of R-12 and R-13 are in judicial custody and seek more time to file reply on their behalf.

On behalf of R-11 it is submitted that copy of this application has not been served upon R-11 and requested for service on email id:[harshnishah5@gmail.com](mailto:harshnishah5@gmail.com). Accordingly, Liquidator is directed to serve upon R-11 through counsel on above email id. List on **05.07.2024**.

Sd/-

CHARANJEET SINGH GULATI  
Member (Technical)

//NSW//

Sd/-

LAKSHMI GURUNG  
Member (Judicial)